

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 57 OF 2014

Dated: 17th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Himachal Pradesh State Electricity Board Ltd.	Appellant(s)
Vs.		
Himachal Pradesh Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Suraj Singh for R-1

Mr. Satish Arya, **LO, HPERC**

ORDER

Heard the Learned Counsel for both the parties.

Mr. Anand K. Ganesan, Learned Counsel appearing for the Appellant submitted that he may kindly be permitted to submit representation for reconsideration of payment of carrying cost and also take necessary instruction on whether the appellant is still interested to pursue the issue of T&D Loss.

Submission made by the Learned Counsel for the Appellant, as stated above, is placed on record.

The Learned Counsel appearing for the Appellant is permitted to take necessary instruction from the Appellant for reconsideration of payment of

carrying cost and also take necessary instruction on whether the appellant is still interested to pursue the issue of T&D Loss.

List this matter on **23-04-2018, under the caption "For Orders"**, as agreed by the Learned Counsel appearing for both the parties

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/kt